



2026:AHC-LKO:900-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 1215 of 2025

Mahanth Kumar

.....Petitioner(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Environment
Lko. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Vinay Tripathi
Counsel for Respondent(s)	: C.S.C., Ashok Kumar Verma, Mohan Singh, Vaibhav Mishra

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. Shri Jagdamba Prasad Maurya, holding the additional charge of the post of Regional Officer, Regional Office, U.P. Pollution Control Board, Raebareli is present. He says that he inspected the brick-kiln on 30th September 2025 and found it to be closed, no activity was taking place. Thereafter, he again inspected the brick-kiln on 27.12.2025 and the position was the same. On being asked as to what inquiry did he conduct to ascertain as to whether prior to it also the brick-kiln was closed as the closure order was passed on 15.07.2021, he says that he did not make any effort to ascertain this fact. Short counter affidavit filed by him is taken on record.

3. Be that as it may, as an affidavit has been filed by the said officer today, stating about closure of the brick-kiln, we **dispose of** this matter accordingly, however, with caution to the concerned body i.e. U.P. Pollution Control Board to ensure strict implementation of the closure orders wherever passed.

4. We may, in this context, refer the judgment of a coordinate-Bench of this Court dated 01.05.2024 passed in PIL No. 20773/2014 (Sumit Singh Vs. State of U.P. and others) and another judgment of the coordinate Bench dated 12.04.2019 passed in PIL No.756/2019 (Santosh Kumar

Singh Vs. State of U.P. and others). We reiterate the observations/directions contained therein and direct the U.P. Pollution Control Board to ensure compliance of the said directions and also implementation of all closure orders which are operative. Any negligence, in this regard, in future, shall be taken seriously.

5. The officer, who is present, shall communicate our order to the Chairman and the Member Secretary of the Board for compliance.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 7, 2026

MVS/-